

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1514
ANSWERED ON 26TH JULY, 2018

NATIONAL & MULTINATIONAL MOTOR COMPANIES

1514. SHRI R. DHRUVA NARAYANA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the National and Multinational motor companies are putting hold on their investment due to Supreme Court ban on diesel vehicles;
- (b) if so, the details of the facts reported therein;
- (c) whether the Government has taken note of this and appropriate comprehensive measures to increase investments; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (d) The Hon'ble National Green Tribunal vide its order dated 26.11.2014 in the matter of OA No. 21/2014 - Vardaman Kaushik v/s Union of India, has banned the plying of 15 years old petrol vehicles and vide its order dated 07.04.2015 banned the plying of 10 years old diesel vehicles on the roads of NCR and Delhi.

Further, the Hon'ble Supreme Court vide order dated 16.12.2015 in the matter of Writ Petition (Civil) No. 13029/1985 by M.C. Mehta V/s Union of India has directed that the Registration of SUVs and private cars of the capacity of 2000 CC and above using diesel as fuel shall stand banned in the NCR including city of Delhi. Thereafter, vide order dated 12.08.2016 the Hon'ble Supreme Court of India allowed registration of SUVs and Private Cars of the capacity of 2000 cc and above in NCR, on the condition that 1% Environment Protection Charge (EPC) is deposited to the Central Pollution Control Board (CPCB).

No such information is available about National and Multinational motor companies are putting hold on their investment due to Supreme Court ban on diesel vehicles
